

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

OA No 101 OF 2022

IN THE MATTER OF:

GREEN SOCIETY COSTAL CORRIDOR

..... Applicant

Vs

MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE & OTHERS

.... Respondents

REPORT FILED BY THE APPCB 4th RESPONDENT

DATE - 25.06.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 101 OF 2022 (SZ)

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 24.04.2025 in O.A. No. 101 of 2022 (SZ) filed by M/s. Green Society, Costal Corridor in the matters of Silica Sand mining at Chillakur (M), Tirupati District.

Sl. No	Particulars	Page Nos
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24/6/2025

Andhra Pradesh Pollution Control Board,
Regional Office : Tirupati

Date. 24.06.2025

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

I. Preamble

M/s. Green Society, Coastal Corridor, Tirupati district filed an Original Application No: 101 of 2022 before the Hon'ble National Green Tribunal, Sothern Zone, Chennai against some of the Silica sand mines in Chillakur Mandal, Tirupati district.

II. Hon'ble NGT order dated 24.04.2025:

The Hon'ble NGT vide order dated. 24.04.2025 has directed as follows:

- "1. Today, there is no representation for the applicant.*
- 2. Despite our earlier order and caution that reports would be accepted only upon payment of costs, Respondents No. 11 to 15 have treated the matter lightly and delayed filing their reports. Accordingly, they are directed to pay a sum of Rs.20,000/- (Rupees Twenty Thousand only) each to Andhra Pradesh Pollution Control Board within a period of 30 days and submit proof of payment along with their respective reports.*
- 3. The said amount shall be utilized for the purpose of tree plantation in the said village.*
- 4. The Registry is directed to accept the reports only upon confirmation of the payments, as directed above.*
- 5. Let the latest report of the Mines & Geology Department - Andhra Pradesh and Andhra Pradesh Pollution Control Board be filed before the date of next hearing.*
- 6. Post the matter on 26.06.2025 for final hearing."*

A copy of the Hon'ble NGT order dated. 24.04.2025 is herewith enclosed for kind perusal as Annexure-II.


24/6/2025

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

III. Status:

In compliance with the Hon'ble NGT order dt. 24.04.2025, the Respondent Nos. 11th, 13th, 14th and 15th have paid Rs. 20,000/- each to the Board. The details of the DDs are as below:

Sl.No.	Respondent Number	DD No.	DD Date	Amount (in Rs.)
1.	Respondent 11	493807	06.06.2025	20,000/-
2.	Respondent 13	000894	13.06.2025	20,000/-
3.	Respondent 14	493809	06.06.2025	20,000/-
4.	Respondent 15	493808	06.06.2025	20,000/-
	Total:			80,000/-

The Board officials inspected these mines on 23.06.2025 and these mines are not in operation.

C. Raj Sekhar
24/6/2025

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

Item No.09:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No. 101 of 2022 (SZ)

IN THE MATTER OF:

Green Society, Costal Corridor,
Nellore District.

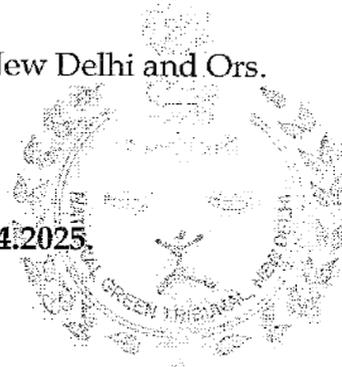
...Applicant(s)

Versus

The MOEF & CC,
Rep by its Director, New Delhi and Ors.

...Respondent(s)

Date of hearing: 24.04.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.
Mr. F. Ukkash for R11.
Mr. F. Ukkash represented
Mr. A.R. Lakshmi Narayanan for R14 & R15.

ORDER

1. Today, there is no representation for the applicant.

2. Despite our earlier order and caution that reports would be accepted only upon payment of costs, Respondents No. 11 to 15 have treated the matter lightly and delayed filing their reports. Accordingly, they are directed to pay a sum of **Rs.20,000/- (Rupees Twenty Thousand only)** each to Andhra Pradesh Pollution Control Board within a period of **30 days** and submit proof of payment along with their respective reports.

3. The said amount shall be utilized for the purpose of tree plantation in the said village.

4. The Registry is directed to accept the reports only upon confirmation of the payments, as directed above.

5. Let the latest report of the Mines & Geology Department - Andhra Pradesh and Andhra Pradesh Pollution Control Board be filed before the date of next hearing.

6. Post the matter on **26.06.2025** for final hearing.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.101/2022(SZ)
24th April, 2025. AD.

SP
139454380



Legal

FROM

Ukkash F, Advocate,
F2, A Block, Swagath Apartments,
No.44, RS Sridhar Salai, kotturpuram, Chennai - 85

To

Member Secretary,
Andhra Pradesh Pollution Control Board,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamavari Street Kasturibaipet, Vijayawada -
520010.

Subject: Submission of Demand Draft towards Cost Imposed in Compliance with the order passed by the National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors.

Dear Sir/Madam,

I am writing on behalf of my client, the 11th Respondent, in compliance with the direction issued by the Hon'ble National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors. OA No. 100 of 2022. Pursuant to the order dated 24.04.2025, a cost of ₹ 20000 has been imposed on my client for the delay in filing the counter affidavit.

As directed, I am enclosing herewith a Demand Draft bearing No. 493807, dated 06.06.2025, drawn on Indian Overseas Bank, for the amount of ₹ 20000, payable to the Andhra Pradesh Pollution Control Board.

I request you to kindly acknowledge receipt of the enclosed Demand Draft and confirm compliance with the National Green Tribunal order.

Thank you for your kind attention to this matter. Yours

faithfully,

S. V. S.

FOR:-
Ukkash.F
Counsel for 11th Respondent
Ph- 8072799423

Enclosures:

1. Demand Draft bearing No. 493807 Drawn in the Indian Overseas Bank.
2. Copy of the order dated 24.04.2025 passed by the National Green Tribunal.

D. VINAY KUMAR REDDY

(SILICA SAND MINING)

Date: 16.06.2025

To
The Environmental Engineer,
Andhra Pradesh Pollution Control Board
Regional office, Tirupati.

Sir/Madam,

Sub: Original application No.101 of 2022 (SZ) before Hon'ble NGT, Chennai-
Directions issued in the Hon'ble NGT order dated.24.04.2025- Submission
of Demand Draft for Rs.20,000/- - Reg.

Ref: Hon'ble NGT (SZ) order dated.24.04.2025 in O.A.No.101 of 2022(SZ).

With reference to the above directions from the Hon'ble National Green
Tribunal, Southern Zone, Chennai in the matter of Original application No. 101 of 2022
as

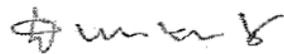
*"....2. Despite our earlier order and caution that reports would be accepted only
upon payment of costs, Respondents No. 11 to 15 have treated the matter lightly
and delayed filing their reports. Accordingly, they are directed to pay a sum of
Rs.20,000/- (Rupees Twenty Thousand only) each to Andhra Pradesh Pollution
Control Board within a period of 30 days and submit proof of payment along
with their respective reports....."*

I, Respondent no.13. (Sri D. Vinay Kumar Reddy), is herewith submitting the
demand draft for Rs.20,000/- vide DD.No.000894 dt.13.06.2025 drawn in favour of the
Member Secretary, A.P.Pollution Control Board and it is kindly requested to
acknowledge the same for onward submission to the Hon'ble NGT(SZ) while filing reply
to tribunal.

Submitted.

Yours Sincerely,

Encl: Original DD, NGT order copy.


D. Vinay Kumar Reddy

Self
18/6/25

SP
139454393

FROM

A.R.Lakshmi Narayanan,
Advocate,
No.12/7, Lakshmi Nivas,
Kullakari, Second Cross Street,
West Tambaram, Chennai - 45.

To

Member Secretary,
Andhra Pradesh Pollution Control Board,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamavari Street Kasturibaipet,
Vijayawada - 520010.



Loyal

Subject: Submission of Demand Draft towards Cost Imposed in Compliance with the order passed by the National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors.

Dear Sir/Madam,

I am writing on behalf of my client, the 14th Respondent, in compliance with the direction issued by the Hon'ble National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors. OA No. 100 of 2022. Pursuant to the order dated 24.04.2025, a cost of ₹ 20000 has been imposed on my client for the delay in filing the counter affidavit.

As directed, I am enclosing herewith a Demand Draft bearing No. 493809, dated 06.06.2025, drawn on Indian Overseas Bank, for the amount of ₹ 20000, payable to the Andhra Pradesh Pollution Control Board.

I request you to kindly acknowledge receipt of the enclosed Demand Draft and confirm compliance with the National Green Tribunal order.

Thank you for your kind attention to this matter.

Yours faithfully,

FOR:-

A.R.Lakshmi Narayanan
Counsel for 14th Respondent
Ph- 7358197459

Enclosures:

1. Demand Draft bearing No. 493809 Drawn in the Indian Overseas Bank.
2. Copy of the order dated 24.04.2025 passed by the National Green Tribunal.

SP
139454402

FROM

A.R.Lakshmi Narayanan,
Advocate,
No.12/7, Lakshmi Nivas,
Kullakari, Second Cross Street,
West Tambaram, Chennai - 45.

To

Member Secretary,
Andhra Pradesh Pollution Control Board,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamavari Street Kasturibaipet,
Vijayawada - 520010.



Legal

Subject: Submission of Demand Draft towards Cost Imposed in Compliance with the order passed by the National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors.

Dear Sir/Madam,

I am writing on behalf of my client, the 15th Respondent, in compliance with the direction issued by the Hon'ble National Green Tribunal in the matter of Green Coastal Society Corridor, Nellore District vs The MOEF & CC, Rep by its Director, New Delhi and Ors. OA No. 100 of 2022. Pursuant to the order dated 24.04.2025, a cost of ₹ 20000 has been imposed on my client for the delay in filing the counter affidavit.

As directed, I am enclosing herewith a Demand Draft bearing No. 493808, dated 06.06.2025, drawn on Indian Overseas Bank, for the amount of ₹ 20000, payable to the Andhra Pradesh Pollution Control Board.

I request you to kindly acknowledge receipt of the enclosed Demand Draft and confirm compliance with the National Green Tribunal order.

Thank you for your kind attention to this matter.

Yours faithfully,

FOR: -

A.R.Lakshmi Narayanan
Counsel for 15th Respondent
Ph- 7358197459

Enclosures:

1. Demand Draft bearing No. 493808 Drawn in the Indian Overseas Bank.
2. Copy of the order dated 24.04.2025 passed by the National Green Tribunal.